

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1/TT/2018

- Subject : Approval of transmission tariff for Asset-I: (i) 132 kV S/C (on D/C Tower) Pasighat Roing transmission line along with associated bays at Pasighat and Roing Sub-station, (ii) 3X5 MVA, 1-ph, ICT-I along with associated bays at Roing, (iii) 4X5 MVA, 1-ph, ICT-II along with associated bays at Roing, (iv) 4X6.67 MVAR, 1-ph,132 kV bus reactor along with associated bays at Roing, Asset-II: (i) 132 kV S/C (on D/C Tower) Roing Tezu Transmission Line along with associated bays at Roing and Tezu Sub-station, (ii) 4X6.67 MVAR, 1-ph,132 kV bus reactor along with associated bays at Tezu under “Transmission System associated with Pallatana GBPP and Bongaigaon TPS” for tariff block 2014-19 in North Eastern Region from COD to 31.3.2019.
- Date of Hearing : 8.5.2018
- Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Assam Electricity Grid Company Limited and 8 others
- Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri T. Bida, PGCIL
Shri Kaling Jongkey, PGCIL
Shri V.P. Rastogi, PGCIL

Record of Proceedings

The instant petition has been filed for approval of the transmission tariff for two assets under “Transmission system associated with Pallatana GBPP and Bongaigaon TPS in North Eastern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.



2. The representative of the petitioner submitted that Asset I and II were put under commercial operation on 12.6.2017 and 14.6.2017 respectively against the schedule commissioning date of 27.12.2012. Hence, there is a time over-run of 54 months in case of the subject assets. The representative of the petitioner further submitted that reasons for delay is mainly due to forest clearance, ROW issue and accessibility issues.

3. The Commission directed the petitioner to file the following information, on affidavit by 18.5.2018, with a copy to the respondents:-

(a) Form-4A "Statement of capital cost" as per books of accounts (accrual basis and cash basis separately) for both the assets and also indicate amount of capital liabilities in gross block;

(b) Statement of discharge of the initial spares during the period for all the assets;

(c) Details of Incidental Expenditure During Construction (IEDC) incurred during the period of delay in commissioning of all the assets (i.e. from scheduled COD to actual COD) along with the liquidated damages recovered or receivable, if any; and

(d) The computation of interest during construction (IDC) on cash basis for Assets instant assets, from:-

- i) The date of infusion of debt fund up to SCOD
- ii) From SCOD to Actual COD of the Asset;

4. The Commission further directed to submit the edible soft copy in excel format with links for the information sought in point (d) above by 18.5.2018.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

